

ITEM NO.1

COURT NO.6

SECTION XII-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 18/2018

INDIABULLS HOUSING FINANCE LTD.

Appellant(s)

VERSUS

M/S DECCAN CHRONICLE HOLDINGS LTD & ORS.

Respondent(s)

(FOR APPLICATION FOR IMPLEADMENT AS PETITIONER FILED MR. SUDHANSHU PALO, ADVOCATE ON IA 10/2017 FOR ON IA 13/2017 FOR PERMISSION TO FILE APPLICATION FOR DIRECTION ON IA 14/2017 FOR ON IA 16/2017 FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 78128/2017[FOR FINAL DISPOSAL])

WITH

CONMT.PET.(C) No. 756/2017 In SLP(C) No. 5752/2014 (XII-A)
CONMT.PET.(C) No. 1693/2017 in SLP(C) No. 5752/2014 (XII-A)
(FOR ADMISSION)

Date : 05-02-2018 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Appellant(s) Dr. A.M. Singhvi, Sr. Adv.
Mr. Shyam Divan, Sr. Adv.
Mr. Rishi Agrawala, Adv.
Mr. Ankur Saigal, Adv.
Mr. Rishabh Parikh, Adv.
Mr. Nishant Rao, Adv.
Mr. E. C. Agrawala, AOR

For Respondent(s) M/S. Ap & J Chambers, AOR

Mr. Kuldeep S. Parihar, Adv.
Mr. H. S. Parihar, AOR

Mr. C. Mukund, Adv.
Mr. M.B. Elakkumanan, Adv.
Mr. Bijoy Kumar Jain, AOR

Ms. Pooja Dhar, AOR
Mr. Rahul Pratap, AOR

Mr. Jay Kumar Bhardwaj, Adv.

Mr. Damyanti Juneja, Adv.
Mr. Sudhansu P., Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

Arguments concluded.

Judgment reserved.

(ASHWANI THAKUR)
COURT MASTER (SH)

(MALA KUMARI SHARMA)
COURT MASTER